

श्रीमती चन्द्रकला पांडेय : सभापति महोदय, मैं मंत्री महोदय से यह जानना चाहूंगी कि इस प्रश्न का लिखित जवाब उन्होंने क्यों नहीं दिया है? प्रश्न के भाग "क" का लिखित जवाब क्यों नहीं आया है ?

SHRI AJIT KUMAR PANJA: Mr. Chairman, Sir, the answer to part (a) of the question is within the permissible rules. If I read the answer to the questions from (b) to (e), then, it will infringe the rule. That is why I have made the answers in two parts.

श्रीमती चन्द्रकला पांडेय : महोदय, मेरा दूसरा पूरक प्रश्न यह है कि जब हाइड्रोपेरिचर में समस्याएँ पैदा हो रही हैं, तो इन समस्याओं को...

MR. CHAIRMAN: Question Hour is over.

Written Answers to Questions

Reconstitution of Tobacco Board

***81. SHRI YERRA NARAYANA-SWAMY:** Will the Minister of COMMERCE be pleased to state:

(a) whether the Tobacco Board is to be re-constituted shortly;

(b) if so, whether growers from West Godavari district and East Godavari district will be considered for representation;

(c) whether there is a demand to enhance the activities of the Tobacco Board so as to help farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) The appointment of 11 official members and one elected members of the Rajya Sabha has already been notified. Ten members representing growers, dealers, manufacturers, exporters and experts in agricultural economics/tobacco marketing, two members on rotation basis of the Governments of tobacco growing sta-

tes other than Andhra Pradesh, Karnataka and Gujarat and two members from the Lok Sabha have yet to be appointed to the Board.

(b) Yes, Sir.

(c) and (d) Yes, Sir. Suggestions have been received in regard to:—

(i) bringing of Non-Virginia tobacco under the purview of the Board.

(ii) enhancing production targets for FCV tobacco in Karnataka, increased supply of fertilizer and pesticides at subsidised rates, coverage of tobacco under crop insurance scheme, adoption of measures for Welfare of growers and promotion of export.

Import of Edible Oil under OGL

***83. SHRI GHUFRAN AZAM:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government have allowed import of edible oil under OGL;

(b) whether Government have made any estimate of production of edible oil before allowing imports of edible oil under OGL;

(c) whether it is a fact that the edible oil import will not ensure any realistic benefit to Indian consumers; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (d) Keeping in view the demand and supply position import of all edible oils excluding Coconut Oil, Palm Kernel Oil, RBD Palm Oil and RBD Palm Stearin has been permitted freely vide Ministry of Commerce Notification No. 54(RE)/92—97 dated 1-3-1995, copy of which is available in the Parliament Library. Besides augmenting the availability of edible oils to the consumer, competition from imported edible oils will ensure that domestic prices do not rise beyond the landed prices of the imported oils, inclusive of customs duty.